

The Meeting No.14/AM-20 dated 21.11.2019 actually held on 10.12.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Shri Kuldeep Singh, Asst. Director-I	DCMSME
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri Rajesh Malhotra, DDG	DGFT
5	Shri Manoj Kumar Meena, Asst. Director	DGFT

The agenda for meeting No.14/AM-20 dated 21.11.2019 actually held on 10.12.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20, was taken up for discussion for Case No. 213 to 242 and the decision taken in respect of each cases is enumerated below:

119.

Case No. 213	M/s. Afflatus International (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00229/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> :	
1. Ladies Romper made of 55% Linen 45% Viscose Dyed Woven Fabric GSM 160 (+/- 10%) Style No. 953221	
<b>Decision:</b> M/s. Afflatus International vide their letter dated 18.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

120.

Case No. 214	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00230/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> :	
1. Men's Shorts made of 98% cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or - 10%) Style No. 103652	
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their letter dated 28.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

121.

Case No. 215	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00231/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme	

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under para 4.04(a) 1 FTP 2015-20:

1. Men's Cargo Shorts made of 55% Linen 45% Viscose Dyed Woven Fabric GSM 195 (Tolerance + or – 10%) Style No. 7MD2174

**Decision:** M/s. Shahi Exports P. Ltd. vide their letter dated 28.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

122.

Case No. 216	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00232/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Cargo Trouser made of 55% Linen 45% Rayon Dyed Woven Fabric GSM 190 (Tolerance + or – 10%) Style No. 7WD2813	
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their letter dated 27.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

123.

Case No. 217	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00233/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Boys Wind Jacket made of Bonded Knitted Dyed Fabric Face: 58% Cotton 39% Polyester 3% Elastane & Back: 100% Polyester Fleece GSM 410 and 100% Nylon Dyed Woven Fabric GSM 147 (Tolerance + or – 10%) Style No. 7181994	
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their letter dated 27.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

124.

Case No. 218	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00234/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Gents Jacket with Hood made of 60% cotton 40% nylon dyed woven fabric GSM 111 (Tolerance + or – 10%) Style No. 132J0222	

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**Decision:** M/s. Shahi Exports P. Ltd. vide their letter dated 26.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

125.

Case No. 219	M/s. Gokaldas Exports Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00235/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
<ol style="list-style-type: none"> <li>1. Baby Jumpsuit (Girls) made of 55% Linen 45% Rayon Yarn Dyed Woven Fabric GSM 200 (Style No. 526059)</li> <li>2. Baby Jumpsuit (Girls) made of 55% Linen 45% Rayon Printed Woven Fabric GSM 190 (Style No. 526059)</li> </ol>	
<b>Decision:</b> M/s. Gokaldas Exports Ltd. vide their letter dated 28.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

126.

Case No. 220	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00236/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
<ol style="list-style-type: none"> <li>1. Gents Jacket with Hood made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM 310 (Tolerance + or – 10%) Style No. XM0780</li> </ol>	
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their letter dated 25.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

127.

Case No. 221	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00237/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
<ol style="list-style-type: none"> <li>1. Ladies Jacket (Sleeveless) with Hood made of 100% Cotton Dyed Woven Fabric GSM 407 (Tolerance + or – 10%) Style No. 104026</li> </ol>	

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**Decision:** M/s. Shahi Exports P. Ltd. vide their letter dated 25.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

128.

Case No. 222	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00238/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Gents Jacket with Hood made of 100% Polyester Knitted other pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM 310 (Tolerance + or – 10%) Style No. WM6045	
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their letter dated 25.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

129.

Case No. 223	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00239/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Men's Cargo Trouser made of 59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed woven Fabric GSM 271 and 95% Nylon 5% Elastane (Spandex) Dyed Woven Fabric GSM 230 (Tolerance + or – 10%) Style No. 103159	
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their letter dated 29.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

130.

Case No. 224	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00240/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Men's Cargo Trouser made of 59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed woven Fabric GSM 271 and 95% Nylon 5% Elastane (Spandex) Dyed Woven Fabric GSM 230 (Tolerance + or – 10%) Style No. 103337	

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**Decision:** M/s. Shahi Exports P. Ltd. vide their letter dated 29.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

131.

Case No. 225	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00241/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1. Boys Wind Jacket made of Bonded Knitted Dyed Fabric Face: 58% Cotton 39% Polyester 3% Elastane & Back: 100% Polyester Fleece GSM 410 and 100% Nylon Dyed Woven Fabric GSM 147 (Tolerance + or - 10%) Style No. 7181994	
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their letter dated 30.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

132.

32.

Case No.226	M/s. Chelsea Mills LLP			
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00242/AM20/DES-V			
<b>Decision:</b> M/s Chelsea Mills LLP vide their application dated 02.12.2019 for prior fixation of norms for the following 8 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as under:				
Sl. No.	Export Product No.	Export Product	Import Product	Recommended quantity allowed
1.	192 C	92% COTTON 7% ELASTERELL/POLYESTER 1% LYCRA/SPANDEX WVN DENIM YOUNG GIRLS (TALL & BIG) SHORTS Style No. 539981(474897/972246/990702)	92% Cotton 7% Elastereil/Polyester 1% Lycra/Spandex WVN Denim Fabric (+/- 3%) (GSM: 336 +/- 10%)	On repeat basis of norms approved vide case no: 258 NC M. No. 18/AM-19 dated 06.12.2018 HQ File No. 01/84/171/00026/AM-19/DES-V Reference of EP Nos – 127 C
2.	193 C	100% COTTON WVN DENIM INFANTS DRESSES Style No. 580515/585453/589028 (217279/483673/467707 /473094)	100% Cotton WVN Denim Fabric (GSM 155 +/- 10%)	On repeat basis of norms approved vide case no: 258 NC M. No. 18/AM-19 dated 06.12.2018 HQ File No. 01/84/171/00026/AM-19/DES-V Reference

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				of EP Nos – 134 C
3.	194 C	100% COTTON WVN DENIM PRINTED INFANTS RUFFLE DRESSES Style No. 589807/544040(518395/544040)	100% Cotton WVN Denim Printed Fabric (GSM 183 +/- 10%)	On repeat basis of norms approved vide case no: 159 NC M. No. 09/AM-20 dated 29.08.2019 HQ File No. 01/84/171/00168/AM-20/DES-V Reference of EP Nos – 178 C
4.	195 C	100% COTTON WVN DENIM YOUNG GIRLS DRESSES (TALL & BIG) Style No. 578413/589928(320615/464770)	100% Cotton WVN Denim Fabric (GSM 163 +/- 10%)	On repeat basis of norms approved vide case no: 258 NC M. No. 18/AM-19 dated 06.12.2018 HQ File No. 01/84/171/00026/AM-19/DES-V Reference of EP Nos – 137 C
5.	196 C	100% COTTON WVN DENIM INFANTS & GIRLS DRESSES Style No. 576335/590295(320615/464770 /473001/461398/654426)	100% Cotton WVN Denim Fabric (GSM 155 +/- 10%)	On repeat basis of norms approved vide case no: 258 NC M. No. 18/AM-19 dated 06.12.2018 HQ File No. 01/84/171/00026/AM-19/DES-V Reference of EP Nos – 136 C
6.	197 C	100% COTTON WVN DENIM INFANTS & GIRLS DRESSES Style No. 539890/540132/589929/589878 (320615/464770/473001/461398 /654426)	100% Cotton WVN Denim Fabric (GSM 258 +/- 10%)	On repeat basis of norms approved vide case no: 258 NC M. No. 18/AM-19 dated 06.12.2018 HQ File No. 01/84/171/00026/AM-19/DES-V Reference of EP Nos – 136 C
7.	198 C	100% COTTON WVN DENIM YOUNG GIRLS VEST Style No. 574087/589813(260324/256319 /259879)	100% Cotton WVN Denim Fabric (GSM 258 +/- 10%)	On repeat basis of norms approved vide case no: 262 NC M. No. 13/AM-18 dated 28.09.2017 HQ File No. 01/84/162/00213/AM-18/DES-V Reference of EP Nos – 83 C
8.	199 C	100% TENCEL/LYOCELL WVN DENIM WOMENS DRESSES Style No. 523060/585964 (027EE1E018)	100% Tencel/Lyocell WVN Denim Fabric (GSM 155 +/- 10%)	On repeat basis of norms approved vide case no: 233 NC M. No. 14/AM-17 dated 13.10.2016 HQ File No.




				01/84/171/00180/AM-17/DES-V Reference of EP Nos – 38 C
<p>The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>				

133.

Case No. 227	M/s. Orient Craft Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00243/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u>:</p> <p>1. Ladies Dress made out of 100% Cotton Woven Printed Fabric GSM 80 (+/- 10%) Style No. 100094373/100094373-P/100094373-W</p>	
<p><b>Decision:</b> M/s. Orient Craft Ltd. vide their letter dated 29.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

134.

Case No. 228	M/s. Orient Craft Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00244/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u>:</p> <p>1. Ladies Blouse made out of 100% Cotton Woven Printed Fabric GSM 60 (+/- 10%) Style No. 100093975-W</p>	
<p><b>Decision:</b> M/s. Orient Craft Ltd. vide their letter dated 03.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

135.

Case No. 229	M/s. Orient Craft Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00245/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u>:</p> <p>1. Ladies Blouse made out of 100% Cotton Woven Printed Fabric (yarn of different color) GSM 152 (+/- 10%) Style No. 155811,195812,195813,195814</p>	

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**Decision:** M/s. Orient Craft Ltd. vide their letter dated 02.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

136.

Case No. 230	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00246/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Men's Cargo Trouser made of 55% Linen 45% Viscose Dyed Woven Fabric GSM 195 (Tolerance + or - 10%) Style No. 7MD2180	
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their letter dated 02.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

137.

Case No. 231	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00247/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Men's Shirt Jacket made of 55% Linen 45% Viscose Dyed Woven Fabric GSM 195 (Tolerance + or - 10%) Style No. 7MD3482	
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their letter dated 02.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

138.

Case No. 232	M/s. Richa & Co. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00249/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Blouse made of 100% Cotton Printed Woven Fabric GSM 70 +/- 10%, Style No. 100093906 2. Ladies Trouser made of 100% Linen Bleached Woven Fabric GSM 160 +/- 10%, Style No. 100041532, 100086085 3. Ladies Blazer made of 100% Linen Yarn Dyed Woven Fabric GSM 155 +/- 10%, Style No. CN435306MI 4. Ladies Blazer made of 55% Linen 45% Rayon Dyed Woven Fabric GSM 190 +/- 10%.	

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Style No. CN411998MI
5. Ladies Romper made of 66% Rayon 27% Polyester 5% Spandex 2% Other Fiber Yarn Dyed Knitted Woven Fabric GSM 220 +/- 10%, Style No. 532363
<b>Decision:</b> M/s. Richa & Co. vide their letter dated 05.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

139.

Case No. 233	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00250/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> : 1. Gents Jacket with Hood made of 100% Polyester Knitted Other Pile Fabric Assembled in Layered With 100% Polyester Woven Fabric GSM 310 and 100% Polyester Dyed Woven Fabric GSM 294 (Tolerance + or - 10%) Style No. XM1099	
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their letter dated 03.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

140.

Case No. 234	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00251/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> : 1. Men's Cargo Trouser made of 57% Cotton 39% Polyester 4% Elastane Dyed Woven Fabric GSM 213 (Tolerance + or - 10%) Style No. 130P0196	
<b>Decision:</b> M/s. Shahi Exports P. Ltd. vide their letter dated 03.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

141.

Case No. 235	M/s. Orient Craft Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00253/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> : 1. Ladies Dress made out of Shell: 100% Polyester woven printed fabric (Filament texturised yarn, GSM 90 (+/- 10%), Lining: 100% Polyester woven dyed fabric (Filament non texturised yarn, GSM 113 (+/- 10%) Style No. 534881/534881-P	

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**Decision:** M/s. Orient Craft Ltd. vide their letter dated 05.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

142.

Case No. 236	M/s. Orient Fashion Exports (I) P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00254/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
<ol style="list-style-type: none"> <li>1. Ladies Romper in 100% Polyester Printed Woven Fabrics (Shell) GSM 175 +/- 10% (Variation) with Partially Inner Lining (Indegenious) Style No. 76B0195</li> <li>2. Ladies Romper in 100% Polyester Solid Dyed Woven Fabrics (Shell) GSM 175 +/- 10% (Variation) with Partially Inner Lining (Indegenious) Style No. 76A8861</li> </ol>	
<b>Decision:</b> M/s. Orient Fashion Exports (I) P. Ltd. vide their letter dated 30.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

143.

Case No. 237	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00255/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
<ol style="list-style-type: none"> <li>1. Ladies Jumpsuit made of 97% Rayon 3% Spandex Dyed Knitted Fabric GSM 250 (+/- 10%) Style No. 525479</li> </ol>	
<b>Decision:</b> M/s. Richa Global Exports P. Ltd. vide their letter dated 12.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

144.

Case No. 238	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00256/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
<ol style="list-style-type: none"> <li>1. Ladies Other Jacket made of 100% Linen Un-bleached Woven Fabric GSM 155 (+/- 10%) Style No. AW08869</li> </ol>	

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**Decision:** M/s. Richa Global Exports P. Ltd. vide their letter dated 12.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

145.

Case No. 239	M/s. Gokaldas Exports Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00257/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Interchange Jacket (Outer & Inner) (men), Outer Jacket made of 100% Polyester Woven Fabric GSM 124 and 100% Nylon Dobby Coated Woven Fabric GSM 124 and Inner Jacket made of 100% Polyester Woven Fabric GSM 70	
<b>Decision:</b> M/s. Gokaldas Exports Ltd. vide their letter dated 06.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

146.

Case No. 240	M/s. Gokaldas Exports Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00258/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Valley pant (men) made of 100% Nylon Dobby Coated Woven Fabric GSM 124 with Lining and Polyester Wadding	
<b>Decision:</b> M/s. Gokaldas Exports Ltd. vide their letter dated 05.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

147.

Case No. 241	M/s. Gaurav International (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00259/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Men's Shorts made of 100% Lincn Yarn Dyed Woven Fabric GSM 200 +/- 10% Style No. 795720577001, 795720577004, 795720577005, 795720577006- Maddox Linen Shorts 2. Ladies Dress made of 100% Silk Dyed Woven Fabric GSM 153 +/- 10% Style No. AK670, AK671	

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**Decision:** M/s. Gaurav International vide their letter dated 09.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

148.

Case No. 242	M/s. Richa & Co. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 10.12.2019	F. No. 01/84/171/00260/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> :	
<ol style="list-style-type: none"> <li>1. Ladies Trouser made of 100% Linen Yarn Dyed Woven Fabric GSM 175 +/- 10% Style No. 100041532, 100086085</li> <li>2. Ladies Jacket made of 100% Linen Yarn Dyed Woven Fabric GSM 175 +/- 10% Style No. 100046074</li> <li>3. Ladies Trouser made of 100% Linen yarn Dyed Woven Fabric GSM 175 +/- 10% Style No. 100096945</li> </ol>	
<b>Decision:</b> M/s. Richa & Co. vide their letter dated 09.12.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

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The Meeting No.14/AM-20 dated 21.11.2019 actually held on 15.01.2020, 17.01.2020 and 23.01.2020 for the licensing year 2019-20 to considered the cases under para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri Hardeep Singh, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Shri Kuldeep Singh, Asst. Director-I	DCMSME
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2.	Shri Nand Lal, Consultant	DPIIT
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri Rajesh Malhotra, DDG	DGFT
5	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No.12/AM-20 dated 24.10.2019 and 13/AM20 dated 31.10.2019 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.14/AM-20 dated 21.11.2019 was taken up for discussion and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER : 14/84-ALC3/2019 MEETING DATE : 21.11.2019**

<b>Case No.:27/23/80-ALC2/2016</b>	<b>Party Name:PETERS SURGICAL INDIA PVT. LTD.</b>	<b>Meet No/Date:14/84-ALC3/2019 21.11.2019</b>	<b>Status:Deffered and Re-indexed</b>
HQ File :01/80/050/00530/AM17/	RLA File :05/24/040/00368/AM17/	Lic.No/Date:0510400709 13.12.2016	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 11.09.2019 and 20.11.2019 to furnish the following: 1. To indicate import content separately in each export product 2. Complete calculation for requirement of raw materials /components for the manufacture of export item, separately indicating wastage of each raw material Firm has furnished their reply on 04.12.2019 and same handed over to DPIIT during meeting for their comments. The case stands deferred for re-listing on 11.03.2020.			

<b>Case No.:266/24/84-ALC3/2018</b>	<b>Party Name:GOKALDAS EXPORTS LTD</b>	<b>Meet No/Date:14/84-ALC3/2019 21.11.2019</b>	<b>Status:Deffered and Re-indexed</b>
HQ File :01/84/050/00690/AM19/	RLA File :07/24/040/00329/AM18/	Lic.No/Date:0710112867 23.02.2018	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and observed that firm has informed on 09.01.2020 to grant PH on next date as they were unable to attend on 15.01.2020. Committee decided to give last opportunity to the firm to attend PH. The case stands deferred for re-listing on 11.03.2020.			

<b>Case No.:267/24/84-ALC3/2018</b>	<b>Party Name:GOKALDAS EXPORTS LTD</b>	<b>Meet No/Date:14/84-ALC3/2019 21.11.2019</b>	<b>Status:Deffered and Re-indexed</b>
HQ File :01/84/050/00691/AM19/	RLA File :07/24/040/00313/AM18/	Lic.No/Date:0710112869 23.02.2018	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and observed that firm has informed on 09.01.2020 to grant PH on next date as they were unable to attend on 15.01.2020. Committee decided to give last opportunity to the firm to attend PH.			

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The case stands deferred for re-listing on 11.03.2020.

Case No.:268/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
HQ File 4 :01/84/050/00692/AM19/	RLA File :07/24/040/00334/AM18/	Lic.No/Date:0710112871 23.02.2018	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and observed that firm has informed on 09.01.2020 to grant PH on next date as they were unable to attend on 15.01.2020. Committee decided to give last opportunity to the firm to attend PH. The case stands deferred for re-listing on 11.03.2020.			

Case No.:272/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
HQ File 5 :01/84/050/00696/AM19/	RLA File :07/24/040/00338/AM18/	Lic.No/Date:0710112903 01.03.2018	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and observed that firm has informed on 09.01.2020 to grant PH on next date as they were unable to attend on 15.01.2020. Committee decided to give last opportunity to the firm to attend PH. The case stands deferred for re-listing on 11.03.2020.			

Case No.:271/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
HQ File 6 :01/84/050/00695/AM19/	RLA File :07/24/040/00345/AM18/	Lic.No/Date:0710112943 09.03.2018	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and observed that firm has informed on 09.01.2020 to grant PH on next date as they were unable to attend on 15.01.2020. Committee decided to give last opportunity to the firm to attend PH. The case stands deferred for re-listing on 11.03.2020.			

Case No.:270/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
HQ File 7 :01/84/050/00694/AM19/	RLA File :07/24/040/00347/AM18/	Lic.No/Date:0710112988 20.03.2018	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and observed that firm has informed on 09.01.2020 to grant PH on next date as they were unable to attend on 15.01.2020. Committee decided to give last opportunity to the firm to attend PH. The case stands deferred for re-listing on 11.03.2020.			

Case No.:273/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
HQ File 8 :01/84/050/00697/AM19/	RLA File :07/24/040/00364/AM18/	Lic.No/Date:0710113059 05.04.2018	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and observed that firm has informed on			

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09.01.2020 to grant PH on next date as they were unable to attend on 15.01.2020. Committee decided to give last opportunity to the firm to attend PH.  
The case stands deferred for re-listing on 11.03.2020.

9

Case No.:74/24/84-ALC3/2018	Party Name:ADITYA TIMPACK PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Approved	
HQ File :01/84/050/00498/AM19/	RLA File :52/24/040/00005/AM19/	Lic.No/Date:5210042 587; 06.04.2018		
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers (P P WOVEN SACKS WITH OR WITHOUT LINER)	610.000 MT	1. POLYPROPYLENGRA NULES	1.10 kg/kg (content in export product)
2. LLDPE			1.05 kg/kg (content in export product)	
3. U.V. STABILIZER MASTER BATCH			0.02 kg/kg of export product.	
RA concerned may take necessary action subject to compliance of other usual conditions.				

10	Case No.:82/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00506/AM19/	RLA File :07/24/040/00054/AM19/	Lic.No/Date:0710113361 29.05.2018	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and observed that firm has informed on 09.01.2020 to grant next PH as they were unable to attend on 15.01.2020. Committee decided to give last opportunity to the firm to attend PH. The case stands deferred for re-listing on 11.03.2020.				

11	Case No.:95/24/84-ALC3/2018	Party Name:SCANPACK GLOBAL	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Approved
	HQ File :01/84/050/00519/AM19/	RLA File :56/21/040/00059/AM19/	Lic.No/Date:5610005457 03.08.2018	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers Net content of PPG-70000Kgs & Relevant LLDPE-10000Kgs	80000 KG	1.	Polypropylene Granules	1.10 kg/kg content in export product
			2.	Relevant LLDPE / LDPE Granules	1.05 kg/kg content in export product

RA concerned may take necessary action subject to compliance of other usual conditions.

12	<b>Case No.:</b> 97/24/84-ALC3/2018	<b>Party Name:</b> G.R.CORPORATION	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Approved
	<b>HQ File</b> :01/84/050/00521/A M19/	<b>RLA File</b> :06/24/040/00025/AM19/	<b>Lic.No/Date:</b> 06100389 44 10.08.2018	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No.:99/24/84-ALC3/2018	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Approved
HQ File :01/84/050/00523/AM19/	RLA File :56/24/040/00018/AM19/	Lic.No/Date:5610005461 17.08.2018	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

S.No	Export Product	Export Quantity	Import item	Quantity allowed
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS NET CONTENTS 1. ARTICLE OF PLASTICS (PARTIALLY MADE BAGS)-150 MT 2. PACKING MATERIAL (ARTICLE OF PLASTICS - PARTIALLY MADE BAGS)-1.50 MT	80000 KG	1. ARTICLE OF PLASTICS (PARTIALLY MADE BAGS)	1.01 kg/kg content in export product
			2. PACKING MATERIAL (ARTICLE OF PLASTICS - PARTIALLY MADE BAGS)	1.01 kg/kg content in export product

RA concerned may take necessary action subject to compliance of other usual conditions.



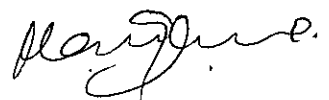
14	Case No.:163/24/84-ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Reject
	HQ File :01/84/050/00587/AM19/	RLA File :08/24/040/00032/AM19/	Lic.No/Date:0810143350 28.08.2018	
<b>Decision:</b> Committee considered the case as per agenda and noted that the firm was asked on 11.09.2019 and 20.11.2019 to furnish the content of input in the export product and percentage wastage of each input claimed. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

15	Case No.:4/17/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Approved
	HQ File :01/84/050/00297/AM19/	RLA File :34/24/040/00138/AM19/	Lic.No/Date:3410044462 30.08.2018	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.				

16	Case No.:105/24/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status: Approved
	HQ File :01/84/050/00529/AM19/	RLA File :34/24/040/00135/AM19/	Lic.No/Date:3410044459 30.08.2018	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.				

17	Case No.:106/24/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Approved
	HQ File :01/84/050/00530/AM19/	RLA File :34/24/040/00137/AM19/	Lic.No/Date:3410044461 30.08.2018	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1 to 7) 1.05 kg/kg and (8 & 9) net to net on input of export product. RA concerned may take necessary action subject to compliance of other usual conditions.				

18	Case No.:6/17/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Approved
	HQ File :01/84/050/00299/AM19/	RLA File :34/24/040/00166/AM19/	Lic.No/Date:3410044467 31.08.2018	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net.				




RA concerned may take necessary action subject to compliance of other usual conditions..

19	<b>Case No.:</b> 5/17/84- <b>ALC3/2018</b>	<b>Party Name:</b> SHANKAR PACKAGINGS LIMITED	<b>Meet No/Date:</b> 14/84- ALC3/2019 21.11.2019	<b>Status:</b> Approved
	<b>HQ File</b> :01/84/050/00298/AM19/	<b>RLA File</b> :34/24/040/00174/AM19/	<b>Lic.No/Date:</b> 3410044471 04.09.2018	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.				

20	<b>Case No.:</b> 114/24/84- <b>ALC3/2018</b>	<b>Party Name:</b> BHARAT EXPORTS	<b>Meet No/Date:</b> 14/84- ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00538/AM19/	<b>RLA File</b> :06/24/040/00032/AM19/	<b>Lic.No/Date:</b> 0610038986 25.09.2018	<b>Defer Date:</b> 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the hard copy of application received on 23.10.2019 has been handed over to DPIIT for their comments. The case stands deferred for re-listing on 11.03.2020.				

21	<b>Case No.:</b> 2/17/84- <b>ALC3/2018</b>	<b>Party Name:</b> GOKUL POLYMERS PVT LTD	<b>Meet No/Date:</b> 14/84- ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00295/AM19/	<b>RLA File</b> :05/23/040/00261/AM19/	<b>Lic.No/Date:</b> 0510407959 03.10.2018	<b>Defer Date:</b> 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that firm was asked to furnish the following information : <ol style="list-style-type: none"> <li>To indicate weight of export product in Kg term, indicating separately weight of PVC and woven fabric/cord fabric.</li> <li>Complete calculation for requirement of raw materials (both imported &amp; indigenous) for manufacturing export product, giving wastage of raw materials.</li> </ol> Reply has been received from the firm on 04.11.2019 and during meeting the same handed over to representative of DPIIT for their comments. The case stands deferred for re-listing on 11.03.2020.				

22	<b>Case No.:</b> 3/17/84- <b>ALC3/2018</b>	<b>Party Name:</b> WELCOME FOOTWEARS	<b>Meet No/Date:</b> 14/84- ALC3/2019 21.11.2019	<b>Status:</b> Approved
	<b>HQ File</b> :01/84/050/00296/AM19/	<b>RLA File</b> :05/24/040/00358/AM 19/	<b>Lic.No/Date:</b> 0510407976 04.10.2018	

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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

S.No	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic Footwear with outer sole and upper made of Plastics having different sizes for Ladies/Gents and Kids	813339 Pair	1. Polyurethane System for Footwear (Polyol Exter)	1.03 kg/kg content in the export product
			2. Polyurethane System for Footwear (Urecome)	1.03 kg/kg content in the export product

RA concerned may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 5/18/84-ALC3/2018	<b>Party Name:</b> BHARAT EXPORTS	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
<b>HQ File</b> :01/84/050/00318/AM19/	<b>RLA File</b> :06/24/040/00038/AM19/	<b>Lic.No/Date:</b> 0610039006 16.10.2018	<b>Defer Date:</b> 11.03.2020
23	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and observed that firm was asked on 12.09.2019 and 29.11.2019 to furnish the following information: 1. To indicate net content of input (both indigenous & imported) and their wastage for manufacturing export product. Accordingly, to give calculation for requirement of each input. 2. Justification for higher wastage of input, if any. Reply is not received so far. Committee decided to send the last reminder to the firm and if reply is not received before the next meeting then case will be rejected The case stands deferred for re-listing on 11.03.2020.		

<b>Case No.:</b> 2/19/85-ALC3/2018	<b>Party Name:</b> CREATIVE GARMENTS PVT. LTD.,	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
<b>HQ File</b> :01/85/050/00183/AM19/	<b>RLA File</b> :03/94/040/00655/AM19/	<b>Lic.No/Date:</b> 0310824617 23.10.2018	<b>Defer Date:</b> 11.03.2020
24	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and observed that firm was asked on 29.11.2019 to furnish the following information: 1. To indicate net content of input (both indigenous & imported) and their wastage for manufacturing export product. Accordingly, to give calculation for requirement of each input. 2. Justification for higher wastage of input, if any. Reply is not received so far. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 11.03.2020.		

<b>Case No.:</b> 1/19/85-ALC3/2018	<b>Party Name:</b> AVANTI OVERSEAS PVT LTD	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
<b>HQ File</b> :01/85/050/00182/AM19/	<b>RLA File</b> :05/23/040/00333/AM19/	<b>Lic.No/Date:</b> 0510408227 25.10.2018	<b>Defer Date:</b> 11.03.2020
25	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application has been referred to DPIIT for their comments. The case stands deferred for re-listing on 11.03.2020.		

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26	<b>Case No.:</b> 1/21/84-ALC3/2018	<b>Party Name:</b> ALPINE APPARELS PVT.LTD.	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Reject
	<b>HQ File</b> :01/84/050/00371/AM19/	<b>RLA File</b> :05/23/040/00348/AM19/	<b>Lic.No/Date:</b> 0510408375 12.11.2018	
<b>Decision:</b> Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 and 29.11.2019 to furnish the complete two sets of application for fixation of adhoc norms. Hard copy of the application is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

27	<b>Case No.:</b> 133/24/84-ALC3/2018	<b>Party Name:</b> KORRUN INDIA PVT LTD	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00557/AM19/	<b>RLA File</b> :07/24/040/00193/AM19/	<b>Lic.No/Date:</b> 0710114149 19.11.2018	<b>Defer Date:</b> 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee observed that the application referred to DPIIT for their comments. The case stands deferred for re-listing on 11.03.2020.				

28	<b>Case No.:</b> 139/24/84-ALC3/2018	<b>Party Name:</b> BHARAT EXPORTS	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00563/AM19/	<b>RLA File</b> :06/24/040/00047/AM19/	<b>Lic.No/Date:</b> 0610039042 29.11.2018	<b>Defer Date:</b> 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application referred to DPIIT for their comments. The case stands deferred for re-listing on 11.03.2020.				

29	<b>Case No.:</b> 8/20/84-ALC3/2018	<b>Party Name:</b> KTEX NONWOVENS PRIVATE LIMITED	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Approved
	<b>HQ File</b> :01/84/050/00370/AM19/	<b>RLA File</b> :24/24/040/00038/AM19/	<b>Lic.No/Date:</b> 241004258 5 30.11.2018	

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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:

Wastage for Item No. (1) 5%, (2) (as applied) (3) as applied

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	PP SPUN BOND NON WOVEN FABRIC	300000 KG	1.	POLYPROPYLENE GRANULES IGST/CGST/SGST SHALL BE PAID IN CASH IMPORT 1 TO 3 )	308449kg
			2.	COLOUR MASTER BATCH	5459.3kg
			3.	CHEMICAL FOR ANTISTATIC PROPERTY IN NON WOVEN (IGST/CGST/SGST SHALL BE PAID IN CASH FOR IMPORT 1 TO 3 )	1091.0 kg
2.	PP SPUN BOND NON WOVEN FABRIC	100000 KG	1.	POLYPROPYLENE GRANULES IGST/CGST/SGST SHALL BE PAID IN CASH IMPORT 1 TO 3 )	102816.3kg
			2.	COLOUR MASTER BATCH	1819.8 kg
			3.	CHEMICAL FOR ANTISTATIC PROPERTY IN NON WOVEN (IGST/CGST/SGST SHALL BE PAID IN CASH FOR IMPORT 1 TO 3 )	364 kg

RA concerned may take necessary action subject to compliance of other usual conditions.

30

Case No.:145/24/84-ALC3/2018	Party Name:SOLIFLEX PACKAGING PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Approved		
HQ File :01/84/050/00569/AM19/	RLA File :07/24/040/00210/AM19/	Lic.No/Date:0710114201 30.11.2018			
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:					
S.No	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Flexible Intermediate Bulk Containers WEIGHT PP GRANULES 147450.000 KGS, UV 2550.000 KGS,LDPE LLDPE	200000 KG	1.	PP GRANULES	1.10 kg/kg
			2.	Uv stabilizer master batch (containing not More than 20%uv stabilizer)	0.02kg/kg content of export
			3.	LDPE / LLDPE Granules	1.05 Kg/kg content in export

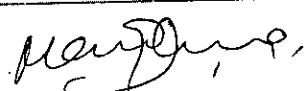
	Granules50000.000 KGS, Cambuckle Hook 30000 Nos,Carabine Hook 50000 Nos, Red Metal Hook 12000 Nos.		4.	Cambuckle Hook	Net to net content	
			5.	Carabine Hook	Net to net content	
			6.	Red Metal Hook	Net to net content	
RA concerned may take necessary action subject to compliance of other usual conditions.						

31	<b>Case No.:</b> 152/24/84-ALC3/2018	<b>Party Name:</b> RIMA EXPORTS	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00576/AM19/	<b>RLA File</b> :06/24/040/00051/AM19/	<b>Lic.No/Date:</b> 0610039051 06.12.2018	<b>Defer Date:</b> 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 and 29.11.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is not received so far. Committee decided to send a final reminder to the firm. The case stands deferred for re-listing on 11.03.2020.			

32	<b>Case No.:</b> 4/20/85-ALC3/2018	<b>Party Name:</b> CREATIVE GARMENTS PVT. LTD.,	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/85/050/00187/AM19/	<b>RLA File</b> :03/94/040/00764/AM19/	<b>Lic.No/Date:</b> 0310825573 11.12.2018	<b>Defer Date:</b> 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda and noted that the firm was asked on 29.11.2019 to furnish the following: 1. Weight of input fabric. 2. Corresponding weight of input fabric present in each export product. 3. Wastage claimed in each case (information to be given in matrix form) Firm's reply has been received on 04.01.2020 and same handed over to DPIIT for their comments. The case stands deferred for re-listing on 11.03.2020.			

33	<b>Case No.:</b> 153/24/84-ALC3/2018	<b>Party Name:</b> MAGNUM FOOTWEAR PRIVATE LIMITED	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00577/AM19/	<b>RLA File</b> :06/24/040/00052/AM19/	<b>Lic.No/Date:</b> 0610039060 13.12.2018	<b>Defer Date:</b> 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the following deficiency as per DPIIT vide their U.No. P-47011/30/2019-TSW dated 11.02.2020: 1. Complete calculation for requirement of PU synthetic leather, giving drawing/design of each type of export product where PU synthetic leather to be used and also wastage of raw material with layout of cutting of PU synthetic leather. 2. Comparison with the norms fixed for PU synthetic leather fixed in SION for respective export product. 3. Production of export product vis-à-vis consumption for raw material for the last three years duly certified by Chartered Accountant. The case stands deferred for re-listing on 11.03.2020.			

34	<b>Case No.:</b> 6/23/84-ALC3/2018	<b>Party Name:</b> SHANKAR PACKAGINGS LIMITED	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Approved
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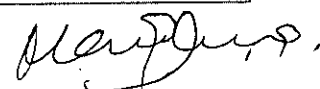

HQ File :01/84/050/00422/AM19/	RLA File :34/24/040/00282/AM19/	Lic.No/Date:3410044764 17.12.2018	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:7/23/84-ALC3/2018</b>	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Approved</b>
HQ File :01/84/050/00423/AM19/	RLA File :34/24/040/00278/AM19/	Lic.No/Date:3410044763 17.12.2018	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:2/23/84-ALC3/2018</b>	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Approved</b>
HQ File :01/84/050/00418/AM19/	RLA File :34/24/040/00281/AM19/	Lic.No/Date:3410044769 18.12.2018	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:5/23/84-ALC3/2018</b>	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Approved</b>
HQ File :01/84/050/00421/AM19/	RLA File :34/24/040/00280/AM19/	Lic.No/Date:3410044767 18.12.2018	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:7/18/85-ALC3/2018</b>	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Withdrawn</b>
HQ File :01/85/050/00169/AM19/	RLA File :05/24/040/00535/AM19/	Lic.No/Date:051040903 9 21.12.2018	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 17.01.2020 and explained their case. During meeting the representative had informed that the above said Adv. Authorisation has been surrendered to RA as they not use the above said license. NC decided to close the case. RA concerned may take necessary action subject to compliance of other usual conditions.			




39	<b>Case No.:</b> 5/21/85-ALC3/2018	<b>Party Name:</b> ARJAN IMPEX PVT.LTD.	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/85/050/00199/AM19/	<b>RLA File</b> :05/23/040/00420/AM19/	<b>Lic.No/Date:</b> 0510409099 27.12.2018	<b>Defer Date:</b> 11.03.2020
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> <li>1. Weight of input in kgs</li> <li>2. Contents of input in kgs in export product.</li> </ol> The case stands deferred for re-listing on 11.03.2020.				

40	<b>Case No.:</b> 14/14/84-ALC3/2019	<b>Party Name:</b> TORAY KUSUMGAR ADVANCED TEXTILE PRIVATE LIMITED	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00330/AM20/	<b>RLA File</b> :52/24/040/00075/AM19/	<b>Lic.No/Date:</b> 5210042898 01.01.2019	<b>Defer Date:</b> 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for ratification of norms. The case stands deferred for re-listing on 11.03.2020.				

41	<b>Case No.:</b> 4/21/85-ALC3/2018	<b>Party Name:</b> VARAHAMURTI FLEXIRUB INDUSTRIES PVT. LTD.	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/85/050/00198/AM19/	<b>RLA File</b> :05/24/040/00583/AM19/	<b>Lic.No/Date:</b> 0510409344 15.01.2019	<b>Defer Date:</b> 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case decided to ask the firm to furnish the content of inputs in kgs, separately in mattresses with topper sets. The case stands deferred for re-listing on 11.03.2020.				

42	<b>Case No.:</b> 6/21/85-ALC3/2018	<b>Party Name:</b> FASHION ACCESSORIES	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/85/050/00200/AM19/	<b>RLA File</b> :05/23/040/00460/AM19/	<b>Lic.No/Date:</b> 0510409459 24.01.2019	<b>Defer Date:</b> 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 17.01.2020 and explained their case. During meeting it was decided to visit the manufacturing unit at Bhiwadi on 25.01.2020 to understand the wastage claimed to manufacturing the export product and team of NC visited their factory on 25.01.2020 and decided to defer the case for examination The case stands deferred for re-listing on 11.03.2020.				

43	<b>Case No.:</b> 7/21/85-ALC3/2018	<b>Party Name:</b> ORIENT CRAFT LIMITED	<b>Meet No/Date:</b> 14/84-ALC3/2019	<b>Status:</b> Deffered and Re-indexed
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		21.11.2019	
HQ File :01/85/050/00201/AM19/	RLA File :05/24/040/00612/AM19/	Lic.No/Date:0510409535 30.01.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 17.01.2020 and explained their case. During meeting it was decided to visit the manufacturing unit at Bhiwadi on 25.01.2020 to understand the wastage claimed to manufacturing the export product and team of NC visited their factory on 25.01.2020 and decided to defer the case for examination The case stands deferred for re-listing on 11.03.2020.			

<b>Case No.:2/1/85-ALC3/2019</b>	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Approved</b>
HQ File :01/85/050/00341/AM19/	RLA File :05/24/040/00710/AM19/	Lic.No/Date:0510409888 08.03.2019	
44	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 17.01.2020 and explained their case. Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.		

<b>Case No.:3/1/85-ALC3/2019</b>	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
HQ File :01/85/050/00342/AM19/	RLA File :05/24/040/00701/AM19/	Lic.No/Date:0510409889 08.03.2019	Defer Date: 11.03.2020
45	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 17.01.2020 and explained their case. During meeting it was decided to visit the manufacturing unit at Bhiwadi on 25.01.2020 to understand the wastage claimed to manufacturing the export product and team of NC visited their factory on 25.01.2020 and decided to defer the case for examination The case stands deferred for re-listing on 11.03.2020.		

<b>Case No.:2/6/84-ALC3/2019</b>	Party Name:SRI CHERAN SYNTHETICS INDIA PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
HQ File :01/84/050/00081/AM20/	RLA File :32/24/040/00012/AM20/	Lic.No/Date:3210078968 24.05.2019	Defer Date: 11.03.2020
46	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on 29.11.2019 and 03.12.2019 to furnish the following: 1. Manufacturing process 2. Stage wise wastage may be explain as to when 3. Net content of Cotton yarn in the 4 products is 28000 Kg, 56000 Kg, 70,000 kg and 112000 kg and the weight of the export product which is blended with manmade fibre is also same where the weight of manmade fibre will go. 4. Stagewise wastage alongwith manufacturing process.		

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Firm has furnished their reply on 03.12.2019. Committee felt the reply is incomplete. Committee decided to ask the firm to furnish the complete reply for Sl. No. 3.  
The case stands deferred for re-listing on 11.03.2020.

47	<b>Case No.:</b> 4/6/84-ALC3/2019	<b>Party Name:</b> TANGERINE DESIGN PVT. LTD.	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00083/AM20/	<b>RLA File</b> :05/24/040/00119/AM20/	<b>Lic.No/Date:</b> 0510410758 28.05.2019	<b>Defer Date:</b> 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda and noted that the firm was asked on 12.09.2019 and 29.11.2019 to furnish the complete two sets of application. Reply is awaited. Committee decided to send the last reminder to the firm. The case stands deferred for re-listing on 11.03.2020.			

48	<b>Case No.:</b> 9/6/84-ALC3/2019	<b>Party Name:</b> LUNA APPARELS PRIVATE LIMITED	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00088/AM20/	<b>RLA File</b> :02/24/040/00023/AM20/	<b>Lic.No/Date:</b> 0210209201 28.05.2019	<b>Defer Date:</b> 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on 12.09.2019 and 02.12.2019 to furnish the CAD and sample of the product. Firm has furnished their reply dated 04.12.2019 alongwith sample. Committee observed that the reply is incomplete and decided to furnish the following information : 1. Measurement chart of all export items and CAD with efficiency 2. Matrix of requirement of each input per piece of each export product. The case stands deferred for re-listing on 11.03.2020.			

49	<b>Case No.:</b> 6/6/84-ALC3/2019	<b>Party Name:</b> ARJAN IMPEX PRIVATE LIMITED	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00085/AM20/	<b>RLA File</b> :05/23/040/00093/AM20/	<b>Lic.No/Date:</b> 0510410767 29.05.2019	<b>Defer Date:</b> 11.03.2020
	<b>Decision :</b> Committee considered the case as per agenda and observed that firm was asked on 12.09.2019 and 02.12.2019 to furnish the weight of input and export product and complete two set of application. Reply has been received on 02.12.2019. Committee observed that the weight of input and export product was asked which the has not given in their reply. Committee decided to ask again to furnish proper reply. The case stands deferred for re-listing on 11.03.2020.			

50	<b>Case No.:</b> 10/6/84-ALC3/2019	<b>Party Name:</b> KESH KNITWEAR PVT LTD	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00089/AM20/	<b>RLA File</b> :31/83/040/00031/AM20/	<b>Lic.No/Date:</b> 3110067436 31.05.2019	<b>Defer Date:</b> 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on 12.09.2019 to clarify (1) the nature of input whether yarn or otherwise (2) manufacturing process with stage-wise wastage and total wastage claimed for each export product. Firm's reply has been received on 16.10.2019. Committee decided to defer the case for examination.			

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The case stands deferred for re-listing on 11.03.2020.

51	Case No.:11/6/84-ALC3/2019	Party Name:JUMBO BAG LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Approved
	HQ File :01/84/050/00090/AM20/	RLA File :04/24/040/00030/AM20/	Lic.No/Date:041016566 7 31.05.2019	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for inputs S.No. (1) 1.10 kg/kg and (2 to 5) 1.05 kg/kg on input of the export product. RA concerned may take necessary action subject to compliance of other usual conditions.				

52	Case No.:13/6/84-ALC3/2019	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00092/AM20/	RLA File :05/24/040/00125/AM20/	Lic.No/Date:0510410789 03.06.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked on 12.09.2019 and 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send last/final reminder to the firm. The case stands deferred for re-listing on 11.03.2020.				

53

Case No.:14/6/84- ALC3/2019	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00093/AM20/	RLA File :04/24/040/00038/AM20/	Lic.No/Date:0410165676 03.06.2019	Defer Date: 11.03.2020

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT vide their I.D No. P- 47011/426/2019-TSW dated 30.01.2020, the following norms are recommended :

**EXPORT MADE ITEM NO. 1:- "LEATHER HAND BAGS"**

STYLE#	QTY
1BG865	6,400
1BC032	3,600
TOTAL	10,000

S.No.	Item Description	UOM	Total Qty
1	RELEVANT COW FINISHED LEATHER	SQ. MTR	19000
3	RELEVANT INNER LINING (FABRIC 100%PA / PRADA LOGO LINING / NYLON GABADINE / 100%PA POLYURETHANE RESIN LINING MATERIALS WIDTH 58 INCHES)	MTR	3488
4	RELEVANT REINFORCEMENT MATERIAL (ANTISTRAPPO / TELA ANTIS / REINFORCEMENT MATERIALS)	NOS	Net to Net

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5	RELEVENT REINFORCEMENT MATERIAL (GUTTAPERGA / CANAPINA/ KURT/ REINFORCEMENT MATERIALS)	SQ. MTR	3650
6	RELEVENT REINFORCEMENT MATERIAL (FELT NON ADHESIVE / SINTEX / REINFORCEMENT MATERIALS)	SQ. MTR	443
7	RELEVENT REINFORCEMENT MATERIAL (SALPA/ TALIN / BOARDS / REINFORCEMENT MATERIALS)	SQ. MTR	1240
8	RELEVENT METAL FITTINGS (WASHER/ UNDER PLATES/ RIVET / U RING/ METAL SCREW / EYELET / METAL FITTINGS)	NOS	Net to Net
9	RELEVENT METAL FITTINGS ((PULLER / D RING / O RING / LOGO / STUD / MAGNET / STICK / METAL FITTINGS)	NOS	Net to Net
10	RELEVENT METAL FITTINGS (DOG HOOK / DOG LEASH / BUCKLE / CHAIN / METAL FITTINGS)	NOS	Net to Net
11	ZIP FASTNER	NOS	Net to Net
12	RELEVENT SEWING THREADS	MTR	650000
13	POLISHES / EDGE STAIN	KGS	225
14	PRIMER (DA550)	KGS	300
15	COTTON BAG (PACKING MATERIAL)	NOS	As Per Packing Policy
16	PACKING BOX (NON CORRUGATED BOX) (PACKING MATERIAL)	NOS	As Per Packing Policy
17	MAGNETIC CARD (PACKING MATERIAL)	NOS	As Per Packing Policy
18	PACKING ENVELOPE (PACKING MATERIAL)	NOS	As Per Packing Policy
19	TISSUE PAPER (PACKING MATERIAL)	KGS	2250

**EXPORT MADE ITEM NO. 2:- "PVC HAND BAGS"**

STYLE#	QTY
1BG253	4,500
1BA104	3,000
TOTAL	7,500

S.No.	Item Description	UOM	Total Qty
1	RELEVENT COW FINISHED LEATHER (FINISHED LEATHER)	SQ. MTR	4240.50
2	RELEVENT OUTER LINING FABRIC 100%PA- POLYURETHANE RESIN / FABRIC 100%PA / 100%PL / NYLON GABADINE / TES. GAB. NY/ FABRIC 100%CO LINING MATERIALS <b>WIDTH 58 INCHES</b> )	MTR	2190.00
3	RELEVENT INNER LINING (FABRIC 100%PA / PRADA LOGO LINING / NYLON GABADINE / 100%PA POLYURETHANE RESIN LINING MATERIALS <b>WIDTH 58 INCHES</b> )	MTR	2306.25
4	RELEVENT REINFORCEMENT MATERIAL (ANTISTRAPPO / TELA ANTIS / REINFORCEMENT MATERIALS)	NOS	Net to Net
5	RELEVENT REINFORCEMENT MATERIAL (GUTTAPERGA / CANAPINA/ KURT/ REINFORCEMENT MATERIALS)	SQ. MTR	3276
6	RELEVENT REINFORCEMENT MATERIAL (FELT NON ADHESIVE / SINTEX / REINFORCEMENT MATERIALS)	SQ. MTR	417.75
7	RELEVENT REINFORCEMENT MATERIAL (SALPA/ TALIN / BOARDS / REINFORCEMENT MATERIALS)	SQ. MTR	606.00
8	RELEVENT METAL FITTINGS (WASHER/ UNDER PLATES/ RIVET / U RING/ METAL SCREW / EYELET / METAL FITTINGS)	NOS	Net to Net

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9	RELEVANT METAL FITTINGS (PULLER / D RING / O RING / LOGO / STUD / MAGNET / STICK / METAL FITTINGS)	NOS	Net to Net
10	RELEVANT METAL FITTINGS (DOG HOOK / DOG LEASH / BUCKLE / CHAIN / METAL FITTINGS)	NOS	Net to Net
11	ZIP FASTNER	NOS	Net to Net
12	SEWING THREADS	MTR	660000.00
13	POLISHES / EDGE STAIN	KGS	180
14	PRIMER (DA550)	KGS	187.50
15	COTTON BAG (PACKING MATERIAL)	NOS	As Per Packing Policy
16	PACKING BOX (NON CORRUGATED BOX) (PACKING MATERIAL)	NOS	As Per Packing Policy
17	MAGNETIC CARD (PACKING MATERIAL)	NOS	As Per Packing Policy
18	PACKING ENVELOPE (PACKING MATERIAL)	NOS	As Per Packing Policy
19	TISSUE PAPER (PACKING MATERIAL)	KGS	As Per Packing Policy

RA concerned may take necessary action subject to compliance of other usual conditions.

54	Case No.:15/6/84-ALC3/2019	Party Name:EMMBI INDUSTRIES LIMITED.	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Approved
	HQ File :01/84/050/00094/AM20/	RLA File :03/94/040/00172/AM20/	Lic.No/Date:0310829395 03.06.2019	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

55	Case No.:16/6/84-ALC3/2019	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00095/AM20/	RLA File :05/24/040/00124/AM20/	Lic.No/Date:0510410812 04.06.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked on 12.09.2019 and 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is awaited. Committee decided to send the last/final reminder to the firm. The case stands deferred for re-listing on 11.03.2020.				

56	Case No.:17/6/84-ALC3/2019	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00096/AM20/	RLA File :05/24/040/00123/AM20/	Lic.No/Date:0510410813 04.06.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked on 12.09.2019 and 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is awaited. Committee decided to send the last/final reminder to the firm. The case stands deferred for re-listing on 11.03.2020.				

57	Case No.:21/6/84-ALC3/2019	Party Name:INDUSTRIAL	Meet No/Date:14/84-ALC3/2019	Status:Deffered and Re-indexed
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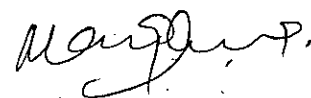
		FILTERS & FABRICS P. LIMITED.,	21.11.2019	
HQ File :01/84/050/00100/AM20/	RLA File :56/24/040/00032/AM19/	Lic.No/Date:5610005630	Defer Date: 11.03.2020	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that firm has furnished their reply dated 16.11.2019 and referred to DPIIT for their comments. The case stands deferred for re-listing on 11.03.2020.				

58	<b>Case No.:22/6/84-ALC3/2019</b>	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00101/AM20/	RLA File :56/24/040/00036/AM19/	Lic.No/Date:5610005631 04.06.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on dated 12.09.2019 and 02.12.2019 to furnish the following: 1. Manufacturing process 2. Stagewise wastage and total wastage claimed for each input for each export product. Firm's reply is still not received. Committee decided to send the last/final reminder to the firm. The case stands deferred for re-listing on 11.03.2020.				

59	<b>Case No.:23/6/84-ALC3/2019</b>	Party Name:VERTERRA VENTURES	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00102/AM20/	RLA File :31/83/040/00030/AM20/	Lic.No/Date:3110067443 07.06.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 11.03.2020.				

60	<b>Case No.:26/6/84-ALC3/2019</b>	Party Name:CHANDRA MUKHI IMPEX LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00105/AM20/	RLA File :02/24/040/00029/AM20/	Lic.No/Date:0210209239 11.06.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda. Committee noted that firm was asked on dated 12.09.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to remind the firm alongwith furnish the CAD and measurement chart. The case stands deferred for re-listing on 11.03.2020.				

61	<b>Case No.:28/6/84-ALC3/2019</b>	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00107/AM20/	RLA File :07/24/040/00052/AM20/	Lic.No/Date:0710115039 11.06.2019	Defer Date: 11.03.2020




**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that firm has furnished their reply on 27.11.2019. Committee felt that the reply is incomplete and decided to ask the firm to furnish the sample and measurement chart.  
The case stands deferred for re-listing on 11.03.2020.

62	<b>Case No.:</b> 27/6/84-ALC3/2019	<b>Party Name:</b> MAHARANI OF INDIA	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00106/AM20/	<b>RLA File</b> :05/24/040/00145/AM20/	<b>Lic.No/Date:</b> 0510410911 12.06.2019	<b>Defer Date:</b> 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda. Committee noted that firm was asked on dated 13.09.2019 and 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send the last/final reminder to furnish the CAD/CAM, measurement Chart and images of the garments also. The case stands deferred for re-listing on 11.03.2020.			

63	<b>Case No.:</b> 30/6/84-ALC3/2019	<b>Party Name:</b> SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00109/AM20/	<b>RLA File</b> :32/24/040/00015/AM20/	<b>Lic.No/Date:</b> 3210078991 12.06.2019	<b>Defer Date:</b> 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on 13.09.2019 and 02.12.2019 to furnish the CAD and sample of the product. No reply received. Committee decided to send the last/final reminder to the firm alongwith furnish the measurement chart of the product along with the reply. The case stands deferred for re-listing on 11.03.2020.			

64	<b>Case No.:</b> 2/10/84-ALC3/2019	<b>Party Name:</b> ABHITEX INTERNATIONAL,	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00222/AM20/	<b>RLA File</b> :05/23/040/00194/AM20/	<b>Lic.No/Date:</b> 0510411645 27.08.2019	<b>Defer Date:</b> 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda. Committee noted that firm was asked on dated 04.10.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send the last/final reminder to the firm. The case stands deferred for re-listing on 11.03.2020.			

65	<b>Case No.:</b> 9/10/84-ALC3/2019	<b>Party Name:</b> MIRA EXIM LIMITED	<b>Meet No/Date:</b> 14/84-ALC3/2019 21.11.2019	<b>Status:</b> Deffered and Re-indexed
	<b>HQ File</b> :01/84/050/00229/AM20/	<b>RLA File</b> :05/24/040/00305/AM20/	<b>Lic.No/Date:</b> 0510411653 28.08.2019	<b>Defer Date:</b> 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda. Committee noted that firm was asked on dated 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send the last/final reminder alongwith furnish the CAD image and Measurement Chart of the product. The case stands deferred for re-listing on 11.03.2020.			

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66	<b>Case No.:10/10/84-ALC3/2019</b>	<b>Party Name:AMRIT EXPORTS PVT. LTD.</b>	<b>Meet No/Date:14/84-ALC3/2019</b> 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00230/AM20/	RLA File :02/24/040/00079/AM20/	Lic.No/Date:0210209394 28.08.2019	Defer Date: 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda. Committee noted that firm's reply has been received on 03.12.2019. The committee decided to defer the case for examination. The case stands deferred for re-listing on 11.03.2020.			

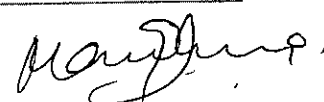
67	<b>Case No.:11/10/84-ALC3/2019</b>	<b>Party Name:MODELAMA EXPORTS PVT LTD.</b>	<b>Meet No/Date:14/84-ALC3/2019</b> 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00231/AM20/	RLA File :05/24/040/00315/AM20/	Lic.No/Date:0510411665 28.08.2019	Defer Date: 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the measurement chart of each export product. The case stands deferred for re-listing on 11.03.2020.			

68	<b>Case No.:12/10/84-ALC3/2019</b>	<b>Party Name:ASHUTOSH FIBRE PVT. LTD.</b>	<b>Meet No/Date:14/84-ALC3/2019</b> 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00232/AM20/	RLA File :08/24/040/00166/AM20/	Lic.No/Date:0810146062 29.08.2019	Defer Date: 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda. Committee noted that firm was asked on 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 11.03.2020.			

69	<b>Case No.:13/10/84-ALC3/2019</b>	<b>Party Name:GRI ALLESET INDIA PVT.LTD.</b>	<b>Meet No/Date:14/84-ALC3/2019</b> 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00233/AM20/	RLA File :03/94/040/00304/AM20/	Lic.No/Date:0310831292 29.08.2019	Defer Date: 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers. Committee decided to defer the case for examination. The case stands deferred for re-listing on 11.03.2020.			

70	<b>Case No.:14/10/84-ALC3/2019</b>	<b>Party Name:GRI ALLESET INDIA PVT.LTD.</b>	<b>Meet No/Date:14/84-ALC3/2019</b> 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00234/AM20/	RLA File :03/94/040/00305/AM20/	Lic.No/Date:0310831294 29.08.2019	Defer Date: 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers. Committee decided to defer the case for examination. The case stands deferred for re-listing on 11.03.2020.			

71	<b>Case No.:15/10/84-ALC3/2019</b>	<b>Party Name:RICHA &amp; CO</b>	<b>Meet No/Date:14/84-ALC3/2019</b>	<b>Status:Approved</b>
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		21.11.2019	
HQ File :01/84/050/00235/AM20/	RLA File :05/24/040/00320/AM20/	Lic.No/Date:0510411701 30.08.2019	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

72	<b>Case No.:16/10/84-ALC3/2019</b>	Party Name:G.S. EXPORTS	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00236/AM20/	RLA File :33/24/040/00019/AM20/	Lic.No/Date:3310030580 30.08.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda. Committee noted that firm was asked on 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send the reminder to the firm and also to appear before NC alongwith sample of the product to explain their case. The case stands deferred for re-listing on 11.03.2020.				

73	<b>Case No.:17/10/84-ALC3/2019</b>	Party Name:G.S. EXPORTS	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00237/AM20/	RLA File :33/24/040/00020/AM20/	Lic.No/Date:3310030581 30.08.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda. Committee noted that firm was asked on 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to remind the firm and also appear before NC alongwith sample of the product to explain their case. The case stands deferred for re-listing on 11.03.2020.				

74	<b>Case No.:19/10/84-ALC3/2019</b>	Party Name:SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00239/AM20/	RLA File :24/24/040/00026/AM20/	Lic.No/Date:2410042848 30.08.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda. Committee noted that firm was asked on 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. No reply received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 11.03.2020.				

75	<b>Case No.:20/10/84-ALC3/2019</b>	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00240/AM20/	RLA File :32/24/040/00044/AM20/	Lic.No/Date:3210079089 30.08.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ask the-firm how the weight of input fibre and export product weight is same. The case stands deferred for re-listing on 11.03.2020.				

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76	<b>Case No.:21/10/84-ALC3/2019</b>	Party Name:LUNA APPARELS PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Approved</b>
	HQ File :01/84/050/00241/AM20/	RLA File :02/24/040/00082/AM20/	Lic.No/Date:0210209412 02.09.2019	
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and observed that the firm has furnished their reply dated 13.01.2020 alongwith sample of the product. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization for input Sl. No.( 1) as applied and (2 to 8) net to net basis. RA concerned may take necessary action subject to compliance of other usual conditions.			

77	<b>Case No.:22/10/84-ALC3/2019</b>	Party Name:PINNACLE CLOTHING CO	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Approved</b>
	HQ File :01/84/050/00242/AM20/	RLA File :05/24/040/00319/AM20/	Lic.No/Date:0510411720 03.09.2019	
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and noted that firm has furnished their reply dated 03.12.2019. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

78	<b>Case No.:23/10/84-ALC3/2019</b>	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00243/AM20/	RLA File :05/24/040/00322/AM20/	Lic.No/Date:0510411721 03.09.2019	Defer Date: 11.03.2020
	<b>Decision :</b> Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> <li>1. Composition of cushion cover indicating content of both import + indigenous items.</li> <li>2. Complete calculation for requirement of raw material for the manufacture of end product.</li> <li>3. Technical specification with generic name of each import product, indicating requirement of import item (10 &amp; (20 in square meter.</li> <li>4. Production of import product vis-a-vis / consumption of all the raw material duly certified by Chartered Accountant for the last three years.</li> </ol> The case stands deferred for re-listing on 11.03.2020.			

79	<b>Case No.:24/10/84-ALC3/2019</b>	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00244/AM20/	RLA File :02/24/040/00088/AM20/	Lic.No/Date:0210209416 04.09.2019	Defer Date: 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda and observed that the firm was asked on 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is awaited. Committee decided to remind the firm. The case stands deferred for re-listing on 11.03.2020.			

80	<b>Case No.:27/10/84-ALC3/2019</b>	Party Name:RAINBOW FABPACK LLP	Meet No/Date:14/84-ALC3/2019	<b>Status:Deffered and Re-indexed</b>
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		21.11.2019	
HQ File :01/84/050/00247/AM20/	RLA File :24/24/040/00023/AM20/	Lic.No/Date:2410042849 04.09.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and observed that the firm was asked on 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is awaited. Committee decided to remind the firm. The case stands deferred for re-listing on 11.03.2020.			

81	Case No.:25/10/84- ALC3/2019	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00245/AM20/	RLA File :05/24/040/00325/AM20/	Lic.No/Date:0510411753 05.09.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and observed that the firm was asked on 02.12.2019 to furnish the complete two sets of application for fixation of adhoc norms. Reply is awaited. Committee decided to remind the firm alongwith CAD, Image and Measurement Chart of each export product. The case stands deferred for re-listing on 11.03.2020.				

82	Case No.:4/14/84- ALC3/2019	Party Name:PARVEEN WOOLLEN & SPINNING MILLS	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00320/AM20/	RLA File :33/24/040/00022/AM20/	Lic.No/Date:3310030609 24.10.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ask the firm to appear before NC to explain their case alongwith sample of import & export product. The case stands deferred for re-listing on 11.03.2020.				

83	Case No.:1/14/84- ALC3/2019	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00317/AM20/	RLA File :07/24/040/00160/AM20/	Lic.No/Date:0710115612 28.10.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

84	Case No.:2/14/84- ALC3/2019	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00318/AM20/	RLA File :07/24/040/00161/AM20/	Lic.No/Date:0710115613 28.10.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

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85	Case No.:3/14/84-ALC3/2019	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00319/AM20/	RLA File :07/24/040/00159/AM20/	Lic.No/Date:0710115614 28.10.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

86	Case No.:5/14/84-ALC3/2019	Party Name:PALLAVA TEXTILES PRIVATE LIMITED,	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00321/AM20/	RLA File :32/24/040/00063/AM20/	Lic.No/Date:3210079186 29.10.2019	Defer Date: 11.03.2020
<b>Decision :</b> Committee considered the case as per agenda and other relevant papers and Committee decided to call for the following : <ol style="list-style-type: none"> <li>1. Process flow chart with stagewise wastage.</li> <li>2. The export product is blended yarn containing cotton &amp; other manmade fibre. However the content of cotton in both the Export Product is same, as the weight of blended export product. Where the other fibres are accounted is not clear? Clarification is required on this point.</li> </ol> The case stands deferred for re-listing on 11.03.2020.				

87	Case No.:6/14/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Approved
	HQ File :01/84/050/00322/AM20/	RLA File :05/24/040/00431/AM20/	Lic.No/Date:0510412301 31.10.2019	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

88	Case No.:7/14/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Approved
	HQ File :01/84/050/00323/AM20/	RLA File :05/24/040/00434/AM20/	Lic.No/Date:0510412302 31.10.2019	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

89	Case No.:8/14/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Approved
	HQ File :01/84/050/00324/AM20/	RLA File :05/24/040/00433/AM20/	Lic.No/Date:0510412303 31.10.2019	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.				




RA concerned may take necessary action subject to compliance of other usual conditions.

90	<b>Case No.:9/14/84-ALC3/2019</b>	Party Name:PINNACLE CLOTHING CO	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Approved</b>
	HQ File :01/84/050/00325/AM20/	RLA File :05/24/040/00432/AM20/	Lic.No/Date:0510412304 31.10.2019	
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

91	<b>Case No.:10/14/84-ALC3/2019</b>	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00326/AM20/	RLA File :05/24/040/00424/AM20/	Lic.No/Date:0510412305 31.10.2019	Defer Date: 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ask the firm furnish the CAD, Image and Measurement Chart of the product. The case stands deferred for re-listing on 11.03.2020.			

92	<b>Case No.:11/14/84-ALC3/2019</b>	Party Name:RADNIK EXPORTS	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00327/AM20/	RLA File :05/24/040/00430/AM20/	Lic.No/Date:0510412306 31.10.2019	Defer Date: 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to send the application to DC (MSME) for their comments. The case stands deferred for re-listing on 11.03.2020.			

93

Case No.:12/14/84-ALC3/2019	Party Name:AMKO EXPORTS	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status: Approved	
HQ File :01/84/050/00328/AM20 /	RLA File :05/23/040/00301/AM20/	Lic.No/Date:0510412309 31.10.2019		
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:				
Wastage for				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	COTTON DYED MADE-UPS BLANKET 100% EGYPTIAN COTTON	32400 KG	100% COTTON COMBED COMPACT YARN 100% COTTON EGYPTIAN COTTON	34992 Kg (8% wastage )
RA concerned may take necessary action subject to compliance of other usual conditions.				

94	<b>Case No.:13/14/84-</b>	Party Name:GOLITE	Meet No/Date:14/84-	<b>Status:Deffered</b>
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ALC3/2019	INDUSTRIES	ALC3/2019 21.11.2019	and Re-indexed
HQ File :01/84/050/00329/AM20/	RLA File :05/23/040/00300/AM20/	Lic.No/Date:0510412315 31.10.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.			

Case No.:15/14/84- ALC3/2019	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Approved
95 HQ File :01/84/050/00331/AM20/	RLA File :56/24/040/00020/AM20/	Lic.No/Date:5610005714 31.10.2019	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:16/14/84- ALC3/2019	Party Name:ENVOGUE WOODWORKING PVT LTD	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
96 HQ File :01/84/050/00332/AM20/	RLA File :05/23/040/00297/AM20/	Lic.No/Date:0510412332 01.11.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the weight of each export product in kgs without filling if any. The case stands deferred for re-listing on 11.03.2020.			

Case No.:17/14/84- ALC3/2019	Party Name:ASHOKA TESSILES	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00333/AM20/	RLA File :05/23/040/00302/AM20/	Lic.No/Date:0510412335 01.11.2019	Defer Date: 11.03.2020
97	<b>Decision :</b> Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information : 1. Composition indicating net import content in the each type of export product 2. Complete calculation for requirement of raw materials (both imported & indigenous for the manufacture of export product. 3. Type of each export product, like, Travelling Bag, Leather Bag etc. The case stands deferred for re-listing on 11.03.2020.		

Case No.:18/14/84- ALC3/2019	Party Name:HARI OM FLEXIPACK INDUSTRIES	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
98 HQ File :01/84/050/00334/AM20/	RLA File :31/83/040/00098/AM20/	Lic.No/Date:3110067585 04.11.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda decided to ask the firm to furnish the two sets of application for ratification of norms. The case stands deferred for re-listing on 11.03.2020.			




99	<b>Case No.:19/14/84-ALC3/2019</b>	<b>Party Name:CENTURY OVERSEAS</b>	<b>Meet No/Date:14/84-ALC3/2019</b> 21.11.2019	<b>Status:Withdrawn</b>
	<b>HQ File</b> :01/84/050/00335/AM20/	<b>RLA File</b> :05/23/040/00305/AM20/	<b>Lic.No/Date:0510412365</b> 05.11.2019	<b>Defer Date:</b> 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and noted that the firm has informed through email dated 14.01.2020 that the said license has been surrendered to RA due to not utilized. RA concerned may take necessary action subject to compliance of other usual conditions.				

100	<b>Case No.:20/14/84-ALC3/2019</b>	<b>Party Name:RADNIK EXPORTS</b>	<b>Meet No/Date:14/84-ALC3/2019</b> 21.11.2019	<b>Status:Approved</b>
	<b>HQ File</b> :01/84/050/00336/AM20/	<b>RLA File</b> :05/24/040/00444/AM20/	<b>Lic.No/Date:0510412370</b> 05.11.2019	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

101	<b>Case No.:21/14/84-ALC3/2019</b>	<b>Party Name:MODELAMA EXPORTS PVT LTD.</b>	<b>Meet No/Date:14/84-ALC3/2019</b> 21.11.2019	<b>Status:Deferred and Re-indexed</b>
	<b>HQ File</b> :01/84/050/00337/AM20/	<b>RLA File</b> :05/24/040/00455/AM20/	<b>Lic.No/Date:0510412375</b> 05.11.2019	<b>Defer Date:</b> 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the CAD, Image and Measurement Chart of the product. The case stands deferred for re-listing on 11.03.2020.				

102	<b>Case No.:22/14/84-ALC3/2019</b>	<b>Party Name:PINNACLE CLOTHING CO</b>	<b>Meet No/Date:14/84-ALC3/2019</b> 21.11.2019	<b>Status:Approved</b>
	<b>HQ File</b> :01/84/050/00338/AM20/	<b>RLA File</b> :05/24/040/00457/AM20/	<b>Lic.No/Date:0510412377</b> 05.11.2019	<b>Defer Date:</b> 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

103	<b>Case No.:23/14/84-ALC3/2019</b>	<b>Party Name:PINNACLE CLOTHING CO</b>	<b>Meet No/Date:14/84-ALC3/2019</b> 21.11.2019	<b>Status:Approved</b>
	<b>HQ File</b> :01/84/050/00339/AM20/	<b>RLA File</b> :05/24/040/00456/AM20/	<b>Lic.No/Date:0510412378</b> 05.11.2019	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.				

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RA concerned may take necessary action subject to compliance of other usual conditions.

104	Case No.:24/14/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Approved
	HQ File :01/84/050/00340/AM20	RLA File :05/24/040/00458/AM20/	Lic.No/Date:0510412379 05.11.2019	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

105	Case No.:25/14/84-ALC3/2019	Party Name:REINFORCED EARTH INDIA PRIVATE LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00341/AM20/	RLA File :05/24/040/00354/AM20/	Lic.No/Date:0510412399 06.11.2019	Defer Date: 11.03.2020
<b>Decision:</b> Committee considered the case as per agenda decided to ask the firm to furnish the following information: 1. Two sets of application for ratification of norms 2. CAD, Image and Measurement Chart of the product The case stands deferred for re-listing on 11.03.2020.				

106	Case No.:26/14/84-ALC3/2019	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00342/AM20/	RLA File :05/24/040/00447/AM20/	Lic.No/Date:0510412426 08.11.2019	Defer Date: 11.03.2020
<b>Decision :</b> Committee considered the case as per agenda decided to ask the firm to furnish the following information: 1. Two sets of application for ratification of norms 2. CAD, Image and Measurement Chart of the product The case stands deferred for re-listing on 11.03.2020.				

107	Case No.:27/14/84-ALC3/2019	Party Name:KARAN LETEX LTD	Meet No/Date:14/84-ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00343/AM20/	RLA File :06/24/040/00059/AM20/	Lic.No/Date:0610039334 08.11.2019	Defer Date: 11.03.2020
<b>Decision :</b> Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information : 1. Legible copy of CAD alongwith marker length, market width, efficiency and measurement chart of export product. 2. Net content of knitted fabric in kgs of export product The case stands deferred for re-listing on 11.03.2020.				

108	Case No.:28/14/84-ALC3/2019	Party Name:KARAN LETEX LTD	Meet No/Date:14/84-ALC3/2019	Status:Deffered and Re-indexed
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HQ File :01/84/050/00344/AM20/	RLA File :06/24/040/00060/AM20/	Lic.No/Date:0610039335 08.11.2019	Defer Date: 11.03.2020
<b>Decision :</b> Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> <li>1. Legible copy of CAD alongwith marker length, market width, efficiency and measurement chart of export product.</li> <li>2. Net content of knitted fabric in kgs of export product</li> </ol> The case stands deferred for re-listing on 11.03.2020.			

109	Case No.:29/14/84- ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Approved
	HQ File :01/84/050/00345/AM20/	RLA File :05/24/040/00469/AM20/	Lic.No/Date:0510412427 08.11.2019	
<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

110

Case No.:30/14/84- ALC3/2019	Party Name:LINEN ART PRIVATE LIMITED	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Approved	
HQ File :01/84/050/00346/AM20/	RLA File :03/95/040/00753/AM20/	Lic.No/Date:0310832681 08.11.2019		
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above advance authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Linen Viscose Y/D Fabrics - 55% Linen 45% Sustainable Viscose Fabrics GSM : 140 +/- 10%	6200 KG	Flax Yarn (100% Linen Yarn)	3751 K.G (As applied)
2.	Linen Viscose Y/D Fabrics - 55% Linen 45% Sustainable Viscose Fabrics GSM : 200 +/- 10%	6000 KG	Flax Yarn (100% Linen Yarn)	3630 KG (As applied)
3.	55% Linen 45% Cotton Yarn Dyed Fabrics GSM : 133 +/- 10%	14000 KG	Flax Yarn (100% Linen Yarn)	8470 KG (As applied)
RA concerned may take necessary action subject to compliance of other usual conditions.				

111	Case No.:31/14/84- ALC3/2019	Party Name:FREUDENBERG PERFORMANCE MATERIALS INDIA PVT LTD	Meet No/Date:14/84- ALC3/2019 21.11.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00347/AM20/	RLA File :04/24/040/00123/AM20/	Lic.No/Date:0410166256 11.11.2019	Defer Date: 11.03.2020




**Decision :** Committee considered the case as per agenda decided to ask the firm to furnish the following information:

1. Manufacturing process of making 90 cms width fusible interlining from 179 cms width interlining and stagewise wastage.
2. Total wastage claimed and justification for the same
3. Two sets of application for ratification of norms

The case stands deferred for re-listing on 11.03.2020.

112	<b>Case No.:</b> 32/14/84-ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00348/AM20/	RLA File :34/24/040/00230/AM20/	Lic.No/Date:3410045597 11.11.2019	Defer Date: 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and noted that case referred to DPIIT for their comments. The case stands deferred for re-listing on 11.03.2020.			

113	<b>Case No.:</b> 33/14/84-ALC3/2019	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00349/AM20/	RLA File :07/24/040/00172/AM20/	Lic.No/Date:0710115670 13.11.2019	Defer Date: 11.03.2020
	<b>Decision :</b> Committee considered the case as per agenda decided to ask the firm to furnish the two sets of application for ratification of norms The case stands deferred for re-listing on 11.03.2020.			

114	<b>Case No.:</b> 34/14/84-ALC3/2019	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00350/AM20/	RLA File :07/24/040/00173/AM20/	Lic.No/Date:0710115671 13.11.2019	Defer Date: 11.03.2020
	<b>Decision :</b> Committee considered the case as per agenda decided to ask the firm to furnish the two sets of application for ratification of norms The case stands deferred for re-listing on 11.03.2020.			

115	<b>Case No.:</b> 35/14/84-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00351/AM20/	RLA File :05/24/040/00476/AM20/	Lic.No/Date:0510412454 13.11.2019	Defer Date: 11.03.2020
	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 17.01.2020 and explained their case. During meeting it was decided to visit the manufacturing unit at Bhiwadi on 25.01.2020 to understand the wastage claimed to manufacturing the export product and team of NC visited their factory on 25.01.2020 and decided to defer the case for examination The case stands deferred for re-listing on 11.03.2020.			

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116	<b>Case No.:36/14/84-ALC3/2019</b>	Party Name:RICHA & CO	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Approved</b>
	HQ File :01/84/050/00352/AM20/	RLA File :05/24/040/00478/AM20/	Lic.No/Date:0510412459 13.11.2019	
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

117	<b>Case No.:38/14/84-ALC3/2019</b>	Party Name:REAL KNIT FASHION	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00354/AM20/	RLA File :32/24/040/00071/AM20/	Lic.No/Date:3210079224 13.11.2019	Defer Date: 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to referred the case to DC(MSME) for their comments. The case stands deferred for re-listing on 11.03.2020.			

118	<b>Case No.:37/14/84-ALC3/2019</b>	Party Name:MIRA EXIM LIMITED	Meet No/Date:14/84-ALC3/2019 21.11.2019	<b>Status:Deffered and Re-indexed</b>
	HQ File :01/84/050/00353/AM20/	RLA File :05/24/040/00477/AM20/	Lic.No/Date:0510412474 21.11.2019	Defer Date: 11.03.2020
	<b>Decision:</b> Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the CAD, Image and Measurement Chart of the product. The case stands deferred for re-listing on 11.03.2020.			

**Minutes of manual cases considered by the Norms Committee -V**  
**In Meeting No. 14/84 dated 21.11.2019 actually held on 23.01.2020**

149.

Case No. 242 (A)		M/s. ROYAL CLASSIC MILLS PRIVATE LIMITED		
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020		F.No. 01/84/050/00012/AM20/DES-V		
RA F.No. 32/24/040/00066/AM19/		Adv.Authorisation. No. 3210078911 dated 08.04.2019		
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 31.12.2019 for fixation of norms against the above said Adv.Authorisation as their case was rejected by NC on 01.08.2019 due to incomplete reply given by the firm. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	92/8 POLY/SPANDEX KNITTED MENS BOXER BRIEFS	27210 Number	92/8 POLY/SPANDEX HTHR JERSEY W/WICKING GSM 165	2.29 Sq.meter/pc
RA concerned may take necessary action subject to compliance of other usual conditions.				

150.

Case No. 242 (B)	M/s. UVIRAJ GLOBAL PRIVATE LIMITED
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020	F.No. 01/84/050/00551/AM19/DES-V
RA F.No. 06/24/040/00039/AM19/	Adv.Authorisation. No. 0610039010 dated 23.10.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 10.12.2019 for fixation of norms as their case was rejected by NC in its meeting No. 10/84 dated 12.09.2019 was actually held on 23.10.2019 due to incomplete reply given by the firm. NC decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 11.03.2020.	

151.

Case No. 242 (C)	M/s. UVIRAJ GLOBAL PRIVATE LIMITED.
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020	F.No. 01/84/050/00520/AM19/DES-V
RA F.No. 06/24/040/00022/AM19/	Adv.Authorisation. No. 0610038938 dated 06.08.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 10.12.2019 for fixation of norms as their case was rejected by NC in its meeting No. 10/84 dated 12.09.2019 was actually held on 23.10.2019 due to non-submission of hard copy of application against the above said Adv. Authorisation. NC decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 11.03.2020.	

152.

Case No. 242 (D)	M/s. UVIRAJ GLOBAL PRIVATE LIMITED
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020	F.No. 01/84/050/00547/AM19/DES-V
RA F.No. 06/24/040/00036/AM19/	Adv.Authorisation. No. 0610038997 dated 09.10.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 10.12.2019 for fixation of norms as their case was rejected by NC in its meeting No. 10/84 dated 12.09.2019 actually held on 23.10.2019 due to incomplete reply given by the firm. NC decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 11.03.2020.	

153.

Case No. 242 (E)	M/s. SURGEINE HEALTHCARE INDIA PVT. LTD.
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020	F.No. 01/84/050/00219/AM19/DES-V
RA F.No. 05/24/040/00227/AM19/	Adv.Authorisation. No. 0510407253 dated 19.07.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 29.11.2019 alongwith sample of the product for fixation of norms as their case was rejected by NC in its meeting No. 16/84 dated 08.11.2018 due to non-submission of reply. NC decided to ask the firm to appear before NC with explanation and justification of the request. The case stands deferred for re-listing on 11.03.2020.	

154.

Case No. 242 (F)	M/s. SHAMIMSONS INTERNATIONAL
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020	F.No. 01/84/050/00532/AM19/DES-V
RA F.No. 06/24/040/00030/AM19/	Adv.Authorisation. No. 0610038968 dated

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	06.09.2018
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 29.11.2019 for fixation of norms as NC was rejected on 12.09.2019 due to non-submission of reply. NC observed that the firm has given 3 CAD without mentioning the description of product and whether CAD is for shell or lining. Accordingly, applicant may modify their document and resubmit.	
The case stands deferred for re-listing on 11.03.2020.	

155.

Case No. 242 (G)	M/s. Manju International
NC Meeting No. 14/84 dated 21.11.2019 actually held on 23.01.2020	F.No. 01/84/050/00301/AM18/DES-V
RA F.No. 02/24/040/00155/AM18	Adv. Authorisation. No. 0210208098 dated 04.01.2018
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the firm was asked on 13.09.2019 and reminder dated 07.01.2020 to furnish the following information:	
<ol style="list-style-type: none"> <li>1. To indicate width of fabric to be imported or Quantity of fabric in square meter,</li> <li>2. Calculation for requirement of fabric giving CAD/CAM/Lay out and efficiency.</li> </ol>	
No reply received so far. NC decided to last and final reminder to the firm.	
The case stands deferred for re-listing on 11.03.2020.	

156.

Case No. 242 (H)	M/s. C.L. International
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020	F.No. 01/84/050/00203/AM19/DES-V
RA F.No. 05/23/040/00144/AM18	Adv. Authorisation. No. 0510403334 dated 05.07.2017
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 18.06.2019 and have requested for re-fixation of norms which was decided by NC in its meeting No. 12/84 dated 13.09.2018. Committee noted that representation has been sent to DPIIT for their comments and decided to wait for their comments.	
The case stands deferred for re-listing on 11.03.2020.	

157.

Case No. 242 (I)	M/s. HIMATSINGKA SEIDE LTD
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020	F.No. 01/84/050/00676/AM19/ DES-V
RA F.No. 07/24/040/00354/AM17/	Adv. Authorisation. No. 0710111124 dated 14.02.2017.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 03.12.2019 along with documents for re-open the case as NC was rejected on 29.08.2019 due to non-submission of reply against the above said Adv. Authorisation. NC observed that the following incomplete information given by firm in their representation:	
<ol style="list-style-type: none"> <li>1. Annexure-3 given for stagewise wastage is not correct as the product is bed linen of cotton and SION quoted are for different products, stagewise means wastage of each stage of manufacturing with proper justification.</li> <li>2. Manufacturing process mention yarn dyed and fabric dyed made ups description of product does not indicate so and also how much quantity of yarn dyed made ups and how much fabric dyed as the wastage will be different in the two cases.</li> <li>3. A large number of finishing chemicals reactive dyes etc. are claimed and many are repeating with different compositions naturally all are not used for whole lot but for different quantities of made ups. Such quantities of export products vis-à-vis the chemicals, reactive dye etc. used for that quantity, their purpose of use per unit requirement as percentage of respective quantities of export products, to be mentioned in matrix form.</li> <li>4. Technical literature of all such chemicals to be submitted.</li> </ol>	

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5. 16% wastage from yarn to made ups to be justified with facts and figures, CAD of product etc.  
NC decided to ask the firm to furnish the above requirements.  
The case stands deferred for re-listing on 11.03.2020.

158.

Case No. 242 (J)	M/s. AAYDEE EXPORTS PVT. LTD.			
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020	F.No. 01/84/050/00082/AM20/ DES-V			
RA F.No. 03/94/040/00109/AM20/	Adv. Authorisation. No. 0310829227 dated 23.05.2019.			
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 20.11.2019 for enhancement of norms which was approved by NC on 20.06.2019 against the above said Adv. Authorisation as their actual wastage for 5% wastage. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Linen Bleached Fabric GSM 150 +/- 10%	5550 kg	100% Linen Grey Fabric GSM 150 +/- 10%	5827 kg
RA concerned may take necessary action subject to compliance of other usual conditions.				

159.

Case No. 242 (K)	M/s. AYM Syntex Ltd. ( formerly named as M/s. Welspun Syntex Ltd.
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020	F.No. 01/84/050/00434/AM16/DES-V
RA F.No. 03/95/040/00306/AM16/	Adv.Authorisation. No. 0310800299 dated 18.11.2015
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 21.11.2019 for deletion of GSM condition from decision of NC decided on 25.02.2016 against the above said Adv. Authorisation. NC agreed the firm's request and decided to delete the GSM condition.	
RA concerned may take necessary action subject to compliance of other usual conditions.	

160.

Case No. 242 (L)	M/s. WEAR WELL INDIA PVT. LTD.
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020	F.No. 01/84/050/00085/AM19/ DES-V
RA F.No. 05/24/040/00103/AM19/	Adv.Authorisation. No. 0510406554 dated 22.05.2018.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 20.11.2019 for review of norms ratified by NC on 19.07.2019 against the above said Adv. Authorisation. The firm has stated that due to buyer changed the quantity and sizes of both of styles resulting to increase in the average per piece consumption. NC decided to ask the firm to appear before NC to explain their case alongwith chronology of the case.	
The case stands deferred for re-listing on 11.03.2020.	

161.

Case No. 242 (M)	M/s. GANGA ACROWOOLS LIMITED
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020	F.No. 01/84/050/00481/AM19/ DES-V
RA F.No. 30/24/040/00038/AM16/	Adv.Authorisation. No. 3010103703 dated 25.01.2016.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 25.01.2019 for re-open the case as NC was rejected on 29.08.2019 due to applicant vide their email dated 02.09.2019 have mentioned that RLA has approved the redemption of Adv. Authorization and NC decided to seek clarification from RA on the ground for	

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redemption and how case is redeemed without ratification of norms.  
The case stands deferred for re-listing on 11.03.2020.

162.

Case No. 242 (N)	M/s. PRIMO FASHIONS
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020	F.No. 01/84/050/00220/AM17/ DES-V
RA F.No. 32/24/040/00015/AM17/	Adv.Authorisation. No. 3210077953 dated 11.08.2016.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 18.12.2019 for re-open the case as NC was rejected on 03.08.2019 due to non-submission of reply against the above said Adv. Authorisation. NC decided to ask the firm to furnish the CAD, Image and Measurement Chart of the product. The case stands deferred for re-listing on 11.03.2020.	

163.

Case No. 242 (O)	M/s. GOKUL POLYMERS PVT LTD
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020	F.No. 01/84/050/00336/AM18/DES-V
RA F.No. 05/23/040/00417/AM18/	Adv.Authorisation. No. 0510405435 dated 24.01.2018.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 24.12.2019 for re-open the case as NC was rejected on 25.10.2018 due to non-submission of reply against the above said Adv. Authorisation. NC decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> <li>1. Manufacturing process indicating stage wise wastage of all the raw materials (both imported and indigenous)</li> <li>2. Weight of export product in Kg term indicating composition of export product.</li> <li>3. Complete calculation for requirement of raw materials (both imported and Indigenous for the manufacture of export product.</li> </ol> The case stands deferred for re-listing on 11.03.2020.	

164.

Case No. 242 (P)	M/s. Jindal Poly Films Ltd.
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020	F.No. 01/84/050/00179/AM18/DES-V
RA F.No. 05/23/040/00228/AM18/	Adv.Authorisation. No. 0510403977 dated 08.09.2017.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 07.11.2019 for re-view/rectify the decision of NC decided on 20.06.2019 actually held 13.08.2019. NC decided to ask the firm to give complete details with justification for wastage in the process. Also production /consumption data for the last three years duly certified by CA. The case stands deferred for re-listing on 11.03.2020.	

165.

Case No. 242 (Q)	M/s. Himatsingka Seide Ltd.
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 15.01.2020	F.No. 01/84/050/00448/AM17/DES-V
RA F.No. 07/24/040/00146/AM16/	Adv.Authorisation. No. 0710108689 dated 04.09.2015.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representatives had appeared before NC on 15.01.2019 and explained their case. NC asked to give statement of item exported as per buyer requirement and inputs used in each item along with justification. The case stands deferred for re-listing on 11.03.2020.	

166.

Case No. 242 (R)	M/s. Ballistic Safety System Techlogy (I) P. Ltd.			
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020	F.No. 01/84/050/00419/AM15/DES-V			
RA F.No. 09/24/040/00623/AM15	Adv.Authorisation. No. 0910061601 dated 10.02.2015			
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 26.12.2019 for re-consider their case as NC was rejected on 12.09.2019 due to not mention in their reply dated 01.10.2019, matrix, length, width and no. of bundles (Garments) made under the respective CAD. Committee decided to ratify the norms after examination of their representation for the above advance authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	BULLET PROOF JACKETS -Vest P9-TH in dark Alive, Soft Balastic with Calss 1, Hard Ballstic Plate, Class-3(Level-III+) Condition: Customs should draw sample and verify that the same raw materials are used in the Export Product.	205.000 Number	Non Woven Material -H5T POLYTHELENE MATERIAL,160cm wide	2868 Sq. mts
			Outer Cover for Protective Clothing	205.000 number
			Woven fabrics obtained from high tenacity yarn Model# CT 709 & Model# AR 363.B215	5492 Sq. mts
RA concerned may take necessary action subject to compliance of other usual conditions.				

167.

Case No. 242 (S)	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 15.01.2020	F.No. 01/84/171/00268/AM20/DES-V
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representatives had appeared before NC on 15.01.2019 and explained their case. NC decided to ask the stepwise wastage requirement with justification from the firm and on receipt, committee will reconsider the case. The case stands deferred for re-listing on 11.03.2020.	

#### Offline Agenda

168.

Case No. 242 (T)	M/s. S.P. Apparels Ltd.
NC Meeting No. 14/AM20 dated 21.11.2019 actually held on 23.01.2020	F. No. 01/84/050/00181/AM18/DES-V
RA F.No. 32/24/040/00029/AM18	Adv.Authorisation. No. 3210078277 dated 27.10.2017
Decision: M/s. S.P. Apparels Ltd. vide their letter dated 23.02.2018 alongwith documents and have requested for re-fixation of norms which was approved by NC on 23.11.2017 as clerical mistake have been made by them when they applied above licence from RA Coimbatore, not mentioned the total gross quantum of fabrics required in square meter including wastage as specified in the relevant column in Appendix 11 A. Committee observed the above facts of the case and agreed to the request of the firm and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.	

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